

If there is a revenue loss, SIMS do need to be de activated but:

- 1) process must be very very transparent and communicative.
- 2) due notice prior to deactivation should be made via alternate contacts example another cell,landline or email that subscriber provides and keeps updated.
- 3) balance held must be sent back to the last known address as a check or money order.
- 4) number should not be allotted to others for a period of two years so identities do not get merged where cell numbers are used as one and also avoid Mia communication of alerts and information messages from banking system in area of balances, transactions etc.

Thank you
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